PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 30 SHASANA 2021, BENGALURU, DATED: 05.07.2021

The Karnataka Contingency Fund (Amendment) Ordinance, 2021

KARNATAKA ORDINANCE NO. 05 OF 2021

THE KARNATAKA CONTINGENCY FUND (AMENDMENT) ORDINANCE, 2021

(Promulgated by the Governor of Karnataka in the Seventy second year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 05th day of July, 2021)

An Ordinance further to amend the Karnataka Contingency Fund Act, 1957 (Karnataka Act 11 of 1957) to provide for increase of the amount in the Karnataka Contingency Fund.

Whereas it is expedient further to amend the Karnataka Contingency Fund Act, 1957 (Karnataka Act 11 of 1957) to increase the amount of the Karnataka Contingency Fund as provided in this Ordinance to release amount to meet urgent expenses towards programs or schemes to control Covid-19 2nd wave and whereas it is expedient to incur expenditure on Medicines, Oxygen, ventilators and vaccines for the treatment of covid-19 patients.
And whereas both the Houses of the State Legislature are not in session and
the Governor of Karnataka is satisfied that the circumstances exist which render
it necessary for him to take immediate action to provide for a temporary increase of
the amount in the Karnataka Contingency Fund.

Now, therefore, in exercise of the powers conferred by clause (1) of Article
213 of the Constitution of India, the Governor of Karnataka is pleased to
promulgate the following ordinance, namely:-

1. **Short title and commencement.**— (1) This Ordinance may be called the
Karnataka Contingency Fund (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. **Amendment of section 2.**— In section 2 of the Karnataka Contingency
Fund Act, 1957 (Karnataka Act 11 of 1957) for the words “five hundred crores” the
words “one thousand five hundred crores” shall be substituted.

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By order and in the name of the
Governor of Karnataka,

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs and
Legislation

The Karnataka Contingency Fund (Amendment) Ordinance, 2021 which was
on 03rd October 2021 to provide for the immediate action to provide for a temporary
increase of the amount in the Karnataka Contingency Fund from five hundred crores to
one thousand five hundred crores. The ordinance came into force on 05th July 2021.